
Baisakhi Palei Vs State Of Odisha

Bail Application No. 164 Of 2024

Court: Orissa High Court

Date of Decision: Jan. 12, 2024

Acts Referred:

Code of Criminal Procedure, 1973 & Section 439#Indian Penal Code, 1860 & Section 302

Hon'ble Judges: Savitri Ratho, J

Bench: Single Bench

Advocate: Bibhu Prasad Mohanty,

Final Decision: Dismissed

Judgement

Savitri Ratho, J

1. This application under Section 439 Cr.P.C. has been filed in connection with Bharatpur P.S. Case No.354 of 2023 corresponding to C.T. Case

No.1106 of 2023, pending in the file of the learned J.M.F.C (Cog. -V), Bhubaneswar, Khordha under Section 302 of IPC against the unknown persons.

2. The prayer for bail of the petitioner had been rejected vide order dated 01.12.2023 passed by the learned Special Judge (CBI), Court No.1-cum-

Addl. Sessions Judge, Bhubaneswar when investigation was in progress.

3. The prosecution allegation in brief is that about one month back while the deceased was staying in Ganjam she has been attacked and sustained

injury for which she was treated in IGKC, Hospital. She stayed there for around 08 days. Thereafter she was staying in Khandagiri in her own house

alongwith her younger son and eldest daughter-in-law. On 15.08.2023 at about 8.00 p.m., the informant received information that the deceased had

been killed and when she went to the house she found the deceased was lying on the bed and her throat had been cut and there was profuse bleeding.

At the time of her death, her daughter-in-law, the present petitioner was present in the house. Earlier, there had been quarrel between the two.

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